

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.54 OF 2023

IN THE MATTER OF:

Ratneshwar Jan KalyanSamiti.

.....Applicant

Versus

State of Uttarakhand&Ors. .... Respondents

**REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DIVISIONAL  
FOREST OFFICER, BADRINATH FOREST DIVISION,  
UTTARAKHAND IN COMPLIANCE OF ORDERS DATED  
14.02.2023 AND 10.05.2023 PASSED BY THIS HON'BLE  
TRIBUNAL IN THE ABOVEMENTIONED MATTER**

**P A P E R - B O O K  
I N D E X**

<u>Sr</u>	<u>Particulars</u>	<u>Pages</u>
1.	Report by way of Affidavit on behalf of Divisional Forest Officer, Badrinath Forest Division, Uttarakhand in compliance of orders dated 14.02.2023 and 10.05.2023 passed by this Hon'ble Tribunal in the abovementioned matter	
2.	<u>ANNEXURE-1</u> : A true copy of the order dt.14.02.2023 passed by this Hon'ble Tribunal.	
3.	<u>ANNEXURE-2</u> : A true copy of the order dt.10.05.2023 passed by this Hon'ble Tribunal.	

Filed by:

*Rahul Verma*

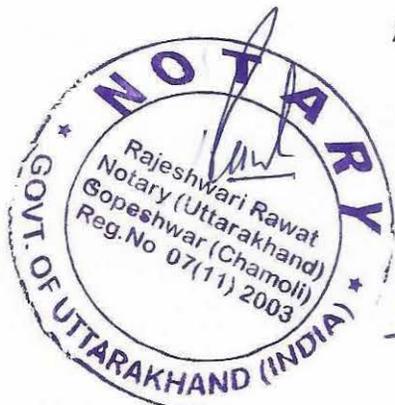
[RAHUL VERMA]

Additional Advocate General for State of Uttarakhand /  
Respondent

137, Tower No.10, Supreme Enclave,  
MayurVihar Phase-I, Delhi-110091

Mobile No. 9717706032

Email- [advrahulverma9999@gmail.com](mailto:advrahulverma9999@gmail.com)



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IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 54 OF 2023

IN THE MATTER OF:

Ratneshwar Jan KalyanSamiti. ....Applicant

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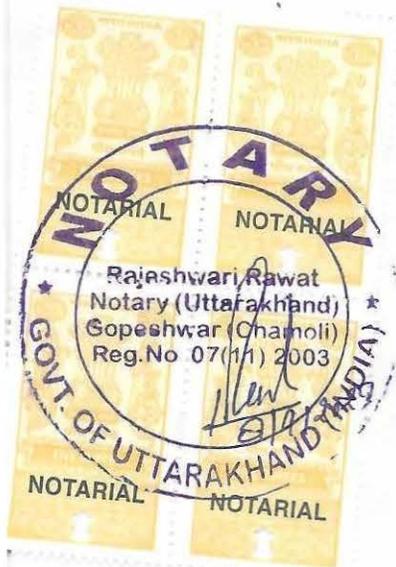
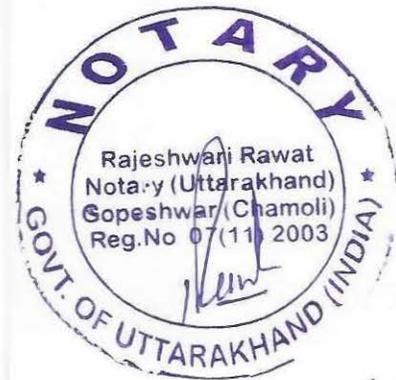
State of Uttarakhand&Ors..... Respondents

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DIVISIONAL  
FOREST OFFICER, BADRINATH FOREST DIVISION,  
UTTARAKHAND IN COMPLIANCE OF ORDERS DATED  
14.02.2023 AND 10.05.2023 PASSED BY THIS HON'BLE  
TRIBUNAL IN THE ABOVEMENTIONED MATTER

I, Sarvesh Kumar S/o Shri Shiv Dutta Dubey aged about 57 years, presently posted as Divisional Forest Officer, Badrinath Forest Division, Gopeshwar, District Chamoli, Uttarakhand , do hereby solemnly affirm on oath and state as under:

1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present Report by way of Affidavit on behalf of Divisional Forest Officer, Badrinath Forest Division.
2. That the abovementioned matter was filed by the abovementioned applicant- society was listed before this

*Sarvesh Kumar*

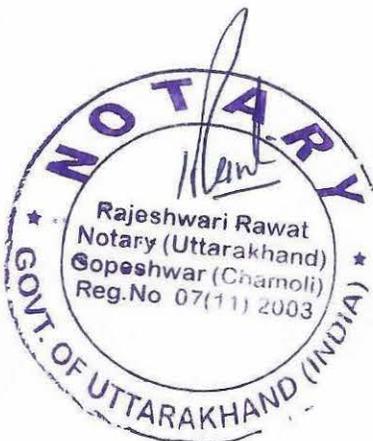


Hon'ble Tribunal on 14.02.2023, after hearing at length the Hon'ble Tribunal was pleased to pass the order following order:-

"1. The applicant, which is a society registered under the Societies Registration Act, 1860 and is working for the welfare of the general public and protection of the environment, has filed under section 18 (1) read-with Sections 14 and 15 of the National Green Tribunal Act, 2010 for directing the respondents to place on record the data of extent of Benital lake and surrounding trees in last five years; constituting a Committee to investigate the matter with the help of satellite images and to submit its report to protect the Benital Lake from degradation; directing the respondents to place the time bound action plan to restore the Benital Lake to its natural and enriched state; and prohibiting the respondents no. 5 and 6 from altering the nature and status of the Benital lake and disturbing its natural status.

2. The applicant has submitted that a waterbody (Tal) named 'Benital' is situated in District Chamoli of Uttarakhand. For many villages, it is catering the needs of watershed also. The same is called as Benital-Palgaad watershed. Many quirks trees and tea shrubs were planted on the land surrounding the Lake. Now, those trees and shrubs have been cut except small tea shrubs leaving the land now denuded. Respondents no. 5 and 6 claim to be owner of the land under Benital Lake and they alongwith some other persons are bent upon to destroy the Lake to achieve their commercial goals and they

*[Signature]*



have made cuts in the banks of the lake so that water may get out of it and the land under lake may get dried. The acts of officials respondents in permitting the encroachments over the lake and allowing it to be made almost dry amounts to violation of the orders of the Hon'ble Supreme Court and this Tribunal. The applicant requested the Secretary Science and Technology Department, Government of Uttarakhand to map the lake by satellite data to arrive at conclusion about extent of lake and trees around it at different time intervals but no action has been taken on the same. The Department of Environmental Sciences, HemwatiNandanBahugunaGarhwal University carried out a study about assessment of surface water quality of the lake. The applicant took up the issue of protection and preservation of the lake and made complaints/representations to the Competent Authorities but no action has been taken on the same.

3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.

4. Let notices alongwith copies of the application and documents attached therewith be issued to the respondents requiring them to file, within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, their response/reply to the averments made in the application and to give their action plan with specific timelines to restore the



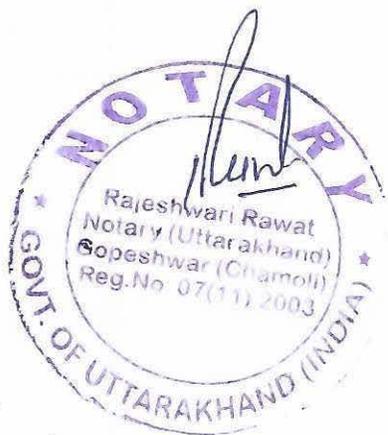
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*Benital Lake to its natural state and protection and preservation thereof.*

*5. Mr. Rahul Verma, Additional Advocate General accepts notice for the respondents no. 1 to 3 and seeks time to file reply/response on their behalf. Reply/response on behalf of respondents no. 1 to 3 be filed within two months as directed above.*

*6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of the representative of Chief Secretary, Government of Uttarakhand, the Principal Chief Conservator of Forest (HoFF), Government of Uttarakhand, State PCB and District Magistrate, Chamoli and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, to verify the factual position regarding the extent and catchment area of the lake and encroachments on the same with the help of revenue record and satellite images and suggest appropriate remedial action for removal of encroachments and restoration of the catchment area to protect the Benital Lake from degradation. The State PCB will be the nodal agency for coordination and compliance.*

*7. Factual and Action taken Report may be submitted within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably*



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*in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

8. List for further consideration on 10.05.2023.

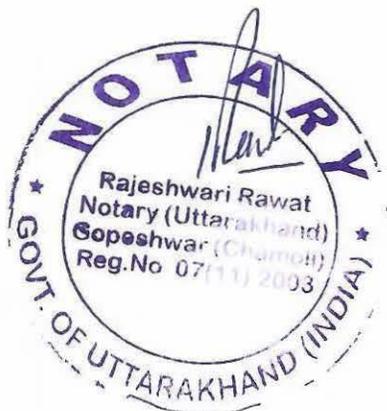
.....”

A true copy of the abovementioned order dated 14.02.2023 is annexed hereto and marked as ANNEXURE -1.

3. That in compliance of the abovementioned order dated 14.02.2023 passed by this Hon'ble Tribunal, a joint inspection committee was constituted (consisting of officials/ representatives from the Forest Department, Revenue Department, JalSansthan, Uttarakhand Pollution Control Board) and the said joint inspection committee conducted a joint inspection of the site in question on 6.4.2023 and found the following facts:-

I. That water body/ pond is recorded in the Khasra number 71 as per revenue record of the village Benital.

II. That in the previous years' G.P.S. (During the month of April), it was also found that there was a decrease in the spread of lake as compared to earlier. According to revenue records, the total area of Benital Lake in the past was 2.006 hectare, while the present G.P.S. done during

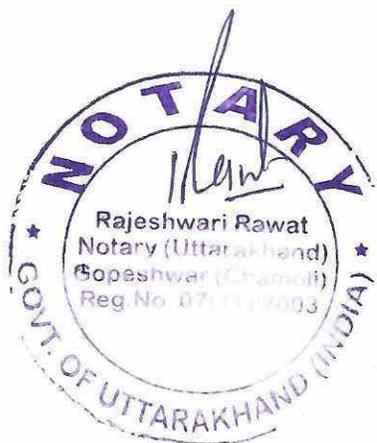


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the inspection, this was found 1.89 hectare in mapping / spot observation, which shows that the spread of Benital Lake has decreased by 0.116 hectares. Apart from this, according to Geographical Image of the last few years, the appearance of the lake has decreased.

III. Although the said lake is situated in the private property, its water has an effect on ground water recharge and vegetation of some villages. If this lake is protected according to the opinion of environmental experts, it will have a positive effect on Ground Water Recharge, Micro Climate and Bio-Diversity, E-Flow of River.

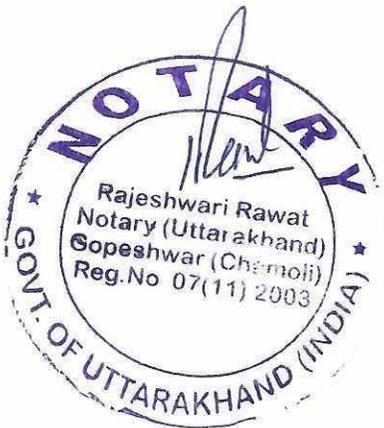
IV. That land measuring 2.006 Hect of Khasra No.71 is entered into Khatauni Khata No.1 of village Benital in the name of Shri Rajeev Sarin, Ajeet Sarin sons of Shri Premnath, Aditya Sarin S/o Rajiv Sarin residents of A-132, New Friends Colony, New Delhi in the Category-1 Ka ZA. The land which is in the possession of Bhumidhars recorded as with transferable rights in this Khasra number.



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V. That in this account -Khasra Nos.73 and 74- (1) ShriBirendra Singh S/o Shri Amar Singh (Mobile No.8057882554), (2) ShriChatar Singh s/o Balwant Singh, (3) ShriVinod Singh S/o ShgriBalwant Singh, (4) ShriPradeep Singh S/o ShriBalwantSinghof village Randoli, Tehsil Aadibadri, District Chamoli, has constructed their respective houses with Gaushalas bearing pucca constructions –lanthers, which have been shown in numbers 1, 2, 3 and 4 in Sajra. The permission for the construction of the said buildings has not been taken by the Khatedar, while the land is registered in ZA Khatauni.

VI. That land measuring 6.359 Hectare of Khasra No.95 of Khata No.2 of Village Benital is recorded in category 5 (2) as PuraniParti (PartiKadeem) Jangal. In this Khasra No.95 ShriPadam Singh S/o Shri Amar Singh of village Randoli has constructed his residential house with Gaushala bearing pucca constructions –lanter. In this Khasra No.95 (1) ShriKesharSingh S/o ShriJeetSingh, (2) ShriBalveer Singh s/o Shri Fate Singh, (3) ShriDhan Singh S/oShriJeetSingh, (4) ShriGovindSingh S/o

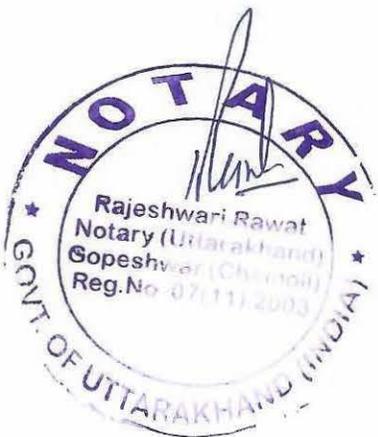


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ShriSauniyaSingh (5) ShriNarain Singh S/o ShriGaje Singh, (6) Shri Bharat Singh son of ShriDarshan Singh, ShriManveer Singh son of ShriPratap Singh, (7) ShriBhawan Singh S/o Shri Ram Singh, (8) ShriPuran Singh S/o ShriJeet Singh, (9) Shri Man Singh S/o ShriJite Singh of village Randoli, Tehsil constructed their respective BarsatiGaushalayan. In this Khasra number Gram SabhaRandolialso done the work of "KhalNirman". Nearby the farming of wheat has been done in some area about 10 to 20 Naali Land. The persons present at the time of inspection have not shown any records regarding this land.

VII. That there is an old temple constructed/ established of Nanda Devi in Khasra No.74. Rajeev Sarin etc. has constructed their house in the Khasra Nos. 44,51 and 54.

VIII. That G.P.S. maping of the above site/ place and Benital lake has been done by specialist, the total area 1.89 Hectare of Benital lakecomes by G.P.S. Maping, in addition to the above, total area 23.3. Hectare came in the private boundary of Shri Rajeev Sarin. The above land 21.186 Hectare is recorded in the revenue records..



*[Signature]*

IX. During the joint inspection, there was aquatic grass found in the Benital Lake in large capacity. There was no solid arrangements reflected for the protection and cleanliness of the aquatic fauna inside the Benital lake. On the periphery of the said lake, 9 trees of different species ranging from 10-20 cm to 60-70 cm in diameter were found, out of which 02 trees were found dry and broken.

X. That prima facie, illegal falling could not be confirmed for the last five years. However, old stumps were found lying at the said place.

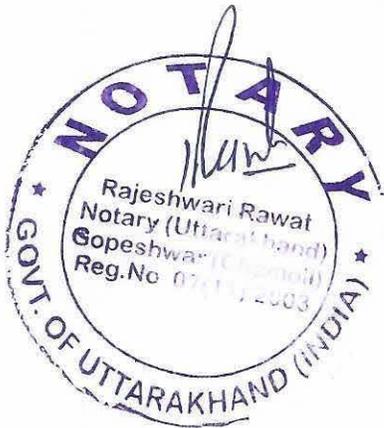
XI. That it also came in the knowledge from the inspection around the Benital Lake that the main water shed of the water stored in the lake is the surrounding forest areas. It flows further by collecting and draining only through forest areas.

XII. That at the time of inspection, no evidence of being Tea Shrubswas found at the abovesaid site/place. Even the representative of the applicant/ complainant also not provided any evidence in this regard.



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- XIII. That at the time of inspection, it was found that no additional special measures have been taken by the land owner for the protection and conservation of Benital Lake, since this lake is his private property.
- XIV. That at the time of inspection, erosion was also observed in the periphery of Benital Lake, which appears to be due to soil erosion by water during the rainy season. No erosion has been confirmed by any human or mechanical means.
- XV. That some quantity of solid waste (i.e. plastic bottles, wrappers, glass bottles), packaging material, glass bottles, water bottles (plastic) were found scattered around the said site (Benital Lake).
- XVI. That domestic animals of nearby villages coming around the above site were also found to roaming, from which the cattle dung generated was also found gathered around the lake.
- XVII. That the water samples were collected by Uttarakhand Pollution Control Board from North and South direction of



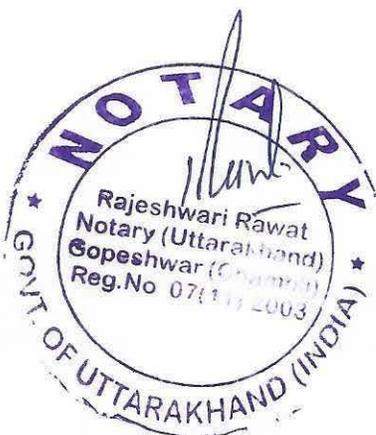
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Benital Lake. Water samples were also collected from the premises of Mr. Rajeev Sarin etc., the residence closest to the lake. The abovesaid water comes from GhandiyalDhar about 2-3 kmsaway from BenitalApart from the above, water samples of natural sources were also collected in Ghandiyal villages. All the samples will be sent for analysis to the laboratory of Board Headquarters, Dehradun, whose analysis report will be received only after some time, which will be sent separately.

XVIII. That the water supply in six houses nearbyBenital Lake is done from the natural source of water at Ghandiyaldhar at a distance of about 2 to 3 km from Benital Lake through pipeline. Apart from this, it is also informed that any kind of drinking water is not fulfilled from the Benitallake.

XIX. That it will take a lot of time to calculate trees within the land account holder's land, for which a separate team of Forest and Revenue Department is being constituted, whose report will be sent separately, in addition to above in the opinion of the committee, the G.I.C./ Remote Sensing as well physical survey, it would be appropriate to assign

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the task for the calculation of trees and vegetation of previous years under a system even by remote sensing is to be done by the expert agencies like I.R.R.S. (Indian Institute of Remote Sensing) or F.S.I. (Forest Survey of India).

The abovesaid report alongwith its enclosures has already been submitted to this Hon'ble Tribunal and the same is part of the record of this Hon'ble Tribunal.

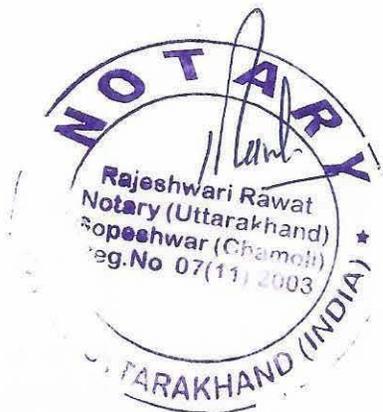
4. That thereafter, the matter was listed on 10.05.2023 before this Hon'ble Tribunal, after hearing, this Hon'ble Tribunal was pleased to pass the following directions:-

" .....

2. *Vide order dated 14.02.2023, this Tribunal constituted a Joint Committee with direction to submit its report within two months and notices were also ordered to be issued to the respondents.*

3. *In compliance thereof report of the Joint Committee has been filed vide email dated 27.04.2023. The District Magistrate, Chamoli has also filed his report vide email dated 17.04.2023. Respondents no. 5 and 6 have filed response to the Joint Committee report and counter affidavit to the original application vide separate emails dated 04.05.2023.*

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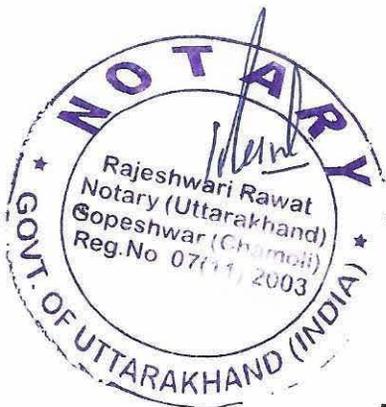
4. Learned Counsel for the applicant seeks time for filing rejoinder to the counter affidavit filed by respondents no. 5 and 6.

5. Rejoinder if any may be filed within two months by email at [judicialngt@gov.in](mailto:judicialngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

6. List for further consideration on 12.09.2023.

7. In view of the facts and circumstance of the case, we consider personal appearance of the Principal Chief Conservator of Forest (HoFF), Government of Uttarakhand and the District Magistrate, Chamoli before this Tribunal through VC on the next date of hearing to be essential for assisting this Tribunal in just and proper adjudication of the questions involved in the case and they are accordingly directed to remain present before this Tribunal on that date.

8. A copy of this order be forwarded to the Principal Chief Conservator of Forest (HoFF), Government of Uttarakhand and the District Magistrate, Chamoli by Email for requisite compliance."



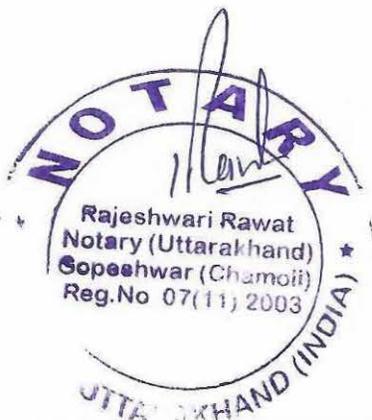
A true copy of the said order dated 10.05.2023 is annexed hereto and marked as ANNEXURE A-2.

5. That in compliance of the directions passed by this Hon'ble Tribunal and in continuation of the abovesaid report of the

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abovesaid joint inspection committee, it is respectfully submitted that, the Uttarakhand Pollution Control Board collected water samples and sent the samples to the laboratory of the Boards'headquarter, Dehradun, for analysis.The analysis report received from Uttarakhand Pollution Control Board and the counting list prepared by Forest Range Officer, West Pinder Range, has already been submitted to this Hon'ble Tribunal vide letter dated 23.05.2023 of the District Magistrate, Chamoli and the same are part of the record of this Hon'ble Tribunal.

6. That present report by way of affidavit is being filed for kind consideration of this Hon'ble Tribunal in compliance of the directions passed by this Hon'ble Tribunal, is being filed on behalf of Divisional Forest Officer, Badrinath Forest Division, Uttarakhand for kind perusal of this Hon'ble Tribunal, the same may kindly be accepted by this Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal.



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DEPONENT

**VERIFICATION**

I, the deponent above named do hereby verify and say that the contents of my above report by way of affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Gopeshwar, District Chamoli, Uttarakhand on this 08 day of September, 2023.



*[Signature]*

*[Signature]*  
DEPONENT

Filed through:

*[Signature]*

[RAHUL VERMA]  
Additional Advocate General for State of Uttarakhand  
/Respondent

137, Tower No.10, Supreme Enclave,  
MayurVihar Phase-I,  
Delhi-110091

Mobile No. 9717706032

Email- [advrahulverma9999@gmail.com](mailto:advrahulverma9999@gmail.com)

Verified that Shri/Sri. *Suryesh Kumar*  
The deponent is identified By *Suryesh Kumar*  
Sworn & Verified the Contents of the  
Affidavit at *Gopeshwar* on *08/09/2023*

*[Signature]*  
Rajeshwari Rawat  
Advocate & Notary  
Gopeshwar (Chamoli)  
*08/09/2023*

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ANNEXURE-1

Item No. 1

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 54/2023

Ratneshwar Jan Kalyan Samiti

...Applicant

Versus

State of Uttarakhand & Ors.

...Respondents

Date of hearing: 14.02.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Mr. Rahul Khurana, Advocate

Respondent: Mr. Rahul Verma, AAG for respondents no. 1 to 3.

**ORDER**

**Application is under Section 18 (1) readwith Sections 14 and 15 of the  
National Green Tribunal Act, 2010.**

1. The applicant, which is a society registered under the Societies Registration Act, 1860 and is working for the welfare of the general public and protection of the environment, has filed under section 18 (1) read-with Sections 14 and 15 of the National Green Tribunal Act, 2010 for directing the respondents to place on record the data of extent of Benital lake and surrounding trees in last five years; constituting a Committee to investigate the matter with the help of satellite images and to submit its report to protect the Benital Lake from degradation; directing the respondents to place the time bound action plan to restore the Benital Lake to its natural and enriched state; and prohibiting the respondents no. 5 and 6 from altering the nature and status of the Benital lake and disturbing its natural status.



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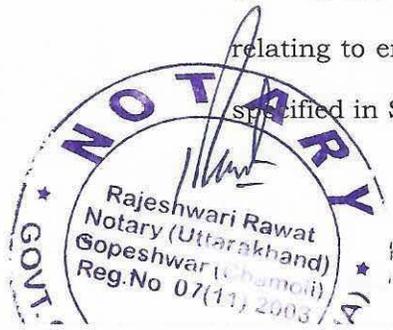
O. A. No. 54/2023

Ratneshwar Jan Kalyan Samiti  
Vs. State of Uttarakhand & Ors.

-2-

2. The applicant has submitted that a waterbody (Tal) named 'Benital' is situated in District Chamoli of Uttarakhand. For many villages, it is catering the needs of watershed also. The same is called as Benital-Palgad watershed. Many quirk trees and tea shrubs were planted on the land surrounding the Lake. Now, those trees and shrubs have been cut except small tea shrubs leaving the land now denuded. Respondents no. 5 and 6 claim to be owner of the land under Benital Lake and they alongwith some other persons are bent upon to destroy the Lake to achieve their commercial goals and they have made cuts in the banks of the lake so that water may get out of it and the land under lake may get dried. The acts of officials respondents in permitting the encroachments over the lake and allowing it to be made almost dry amounts to violation of the orders of the Hon'ble Supreme Court and this Tribunal. The applicant requested the Secretary Science and Technology Department, Government of Uttarakhand to map the lake by satellite data to arrive at conclusion about extent of lake and trees around it at different time intervals but no action has been taken on the same. The Department of Environmental Sciences, Hemwati Nandan Bahuguna Garhwal University carried out a study about assessment of surface water quality of the lake. The applicant took up the issue of protection and preservation of the lake and made complaints/representations to the Competent Authorities but no action has been taken on the same.

3. *Prima facie*, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010.



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244

O. A. No. 54/2023

Ratneshwar Jan Kalyan Samiti  
Vs. State of Uttarakhand & Ors.

-3-

4. Let notices alongwith copies of the application and documents attached therewith be issued to the respondents requiring them to file, within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, their response/reply to the averments made in the application and to give their action plan with specific timelines to restore the Benital Lake to its natural state and protection and preservation thereof.

5. Mr. Rahul Verma, Additional Advocate General accepts notice for the respondents no. 1 to 3 and seeks time to file reply/response on their behalf. Reply/response on behalf of respondents no. 1 to 3 be filed within two months as directed above.

6. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of the representative of Chief Secretary, Government of Uttarakhand, the Principal Chief Conservator of Forest (HoFF), Government of Uttarakhand, State PCB and District Magistrate, Chamoli and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, to verify the factual position regarding the extent and catchment area of the lake and encroachments on the same with the help of revenue record and satellite images and suggest appropriate remedial action for removal of encroachments and restoration of the catchment area to protect the Benital Lake from degradation. The State PCB will be the nodal agency for coordination and compliance.



*[Signature]*

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O. A. No. 54/2023

Ratneshwar Jan Kalyan Samiti  
Vs. State of Uttarakhand & Ors.

-4-

7. Factual and Action taken Report may be submitted within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. List for further consideration on 10.05.2023.

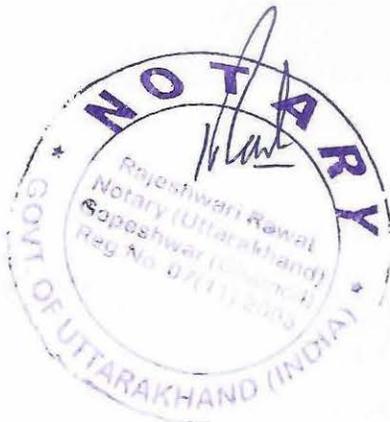
9. A copy of this order, along with a copy of the application and documents attached with the same, be forwarded to the Principal Chief Conservator of Forest (HoFF), Government of Uttarakhand, State PCB and District Magistrate, Chamoli by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 14, 2023

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Ahmad

Item No. 8

(Court No. 2)

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ANNEXURE-2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 54/2023

Ratneshwar Jan Kalyan Samiti

...Applicant

Versus

State of Uttarakhand & Ors.

...Respondents

Date of hearing: 10.05.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Mr. Rahul Khurana, Advocate

Respondent: Mr. Rahul Verma, AAG for respondents no. 1 to 3.  
Mr. Mukesh Verma, Advocate for respondent no. 4  
Mr. Rohan Talwar and Mr. Anirudh Bhatia, Advocates for  
respondents no. 5 and 6

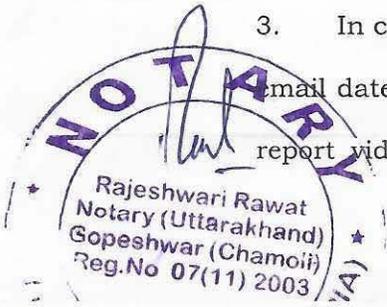
**ORDER**

**Application is under Section 18 (1) read with Sections 14 and 15 of the  
National Green Tribunal Act, 2010.**

1. The grievance in the application is regarding degradation of Benital Lake with prayer for issuance of directions for its rejuvenation.

2. Vide order dated 14.02.2023, this Tribunal constituted a Joint Committee with direction to submit its report within two months and notices were also ordered to be issued to the respondents.

3. In compliance thereof report of the Joint Committee has been filed vide email dated 27.04.2023. The District Magistrate, Chamoli has also filed his report vide email dated 17.04.2023. Respondents no. 5 and 6 have filed



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response to the Joint Committee report and counter affidavit to the original application vide separate emails dated 04.05.2023.

4. Learned Counsel for the applicant seeks time for filing rejoinder to the counter affidavit filed by respondents no. 5 and 6.

5. Rejoinder if any may be filed **within two months** by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

6. List for further consideration on 12.09.2023.

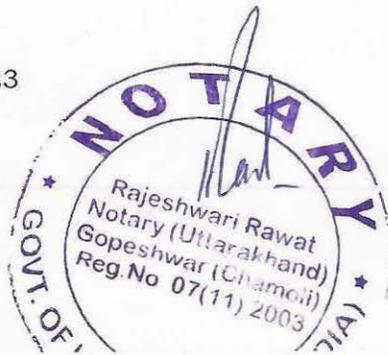
7. In view of the facts and circumstance of the case, we consider personal appearance of the Principal Chief Conservator of Forest (HoFF), Government of Uttarakhand and the District Magistrate, Chamoli before this Tribunal through VC on the next date of hearing to be essential for assisting this Tribunal in just and proper adjudication of the questions involved in the case and they are accordingly directed to remain present before this Tribunal on that date.

8. A copy of this order be forwarded to the Principal Chief Conservator of Forest (HoFF), Government of Uttarakhand and the District Magistrate, Chamoli by Email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 10 2023  
AG



TRUE COPY